
(2021) 07 MP CK 0207
In the Madhya Pradesh High Court
Case No : Criminal Appeal No. 4333 Of 2020

Deepak Rajak

APPELLANT

Vs

State Of MP And Anr

RESPONDENT

Date of Decision : 29-07-2021

Acts Referred:

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 3(1)(wii), 3(2)(v), 14A(2), 15A
Indian Penal Code, 1860 — Section 363, 366, 376
Protection Of Children From Sexual Offences Act, 2012 — Section 3, 4

Citation : (2021) 07 MP CK 0207

Hon'ble Judges : G.S. Ahluwalia, J

Bench : Single Bench

Advocate : R.K. Awasthi

Final Decision : Dismissed

Judgement

G.S. Ahluwalia, J

It is submitted by the counsel for the State that the complainant has been informed about the pendency of this appeal as required under Section 15-A

of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act (in short "Act").

Case diary is available.

This second criminal appeal under Section 14-A(2) of the Act has been filed for grant of bail. First criminal appeal was dismissed as withdrawn by

order dated 04.03.2021 passed in Cr.A. No.1402/2021.

The appellant has been arrested on 08.08.2020 in connection with Crime No.121/2020 registered by Police Station Karera Distt. Shivpuri for offence

punishable under Sections 363, 366, 376 of IPC and Sections 3(1)(w-ii), 3(2)(v)

of the Act and Section 3/4 of POCSO Act.

It appears that the appellant has lost his interest in prosecuting this appeal.

It is, accordingly, dismissed for want of prosecution.